



**1225**  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या—H06700/सी-5/ 94/O.A.N. 273/24

दिनांक—7-2-24  
पंजीकृत

To,

The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi-110001

**Sub: Submission of compliance report in compliance of order dated 21.12.2023 in the matter of O.A. no. 273/2022 Gyanendra Pandey Vs State of UP & Ors.**

Sir,

In compliance of the order dated 21.12.2023 passed by this Hon'ble National Green Tribunal in O.A. no. 273/2022 Gyanendra Pandey Vs State of UP & Ors, the compliance report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal and consideration.

**Enclosure: As above.**

Your's Sincerely

(Dr. Ram Karan)  
Chief Environmental Officer,  
Circle-5

**Copy to:**

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Law Officer-I, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,  
Circle-5

**The Compliance Report on behalf of UPPCB in compliance of Order passed by Hon'ble National Green Tribunal, New Delhi on dated 21.12.2023 in the matter of OA No. 273/2022 Gyanendra Pandey Versus State of U.P. & ORS.-**

**Background:**

Hon'ble NGT, New Delhi vide its order dated 21-12-2023 in the matter of OA No. 273/2022 Gyanendra Pandey Versus State of U.P. & ORS., has been passed the following directions:-

“.....11. The chart annexure 2 filed along with the report reveals that the environmental compensation has been imposed against as many as 31 units but nothing has been pointed out to show in respect of recovery of environmental compensation. Hence, the Counsel for the UPPCB is directed to disclose the steps taken by competent officer of the UPPCB for recovery of environmental compensation imposed.

12. Let the fresh report in terms of above direction be filed by UPPCB within three weeks by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

13. The fee of learned Amicus Curiae is fixed at Rs. 15,000/- per appearance which will be paid by the UPPCB from the amount lying deposited in the environmental compensation fund.

14. List the matter on 12.02.2024.....”



In compliance to the aforesaid direction the UP Pollution Control Board Lucknow has issued letter dated 05.02.2024 and 07.02.2024 to the District Collector, Sitapur with the request to recover the environmental compensation from following 31 Brick kiln. The copy of letter dated 05.02.2024 and 07.02.2024 are being annexed herewith as Annexure-1 with this report.

Sr. No.	Name of Brick Kiln	Address of Brick Kiln	Date of EC imposed	Amount of EC (Rs.)	Letter Send to District Collector, Sitapur for recovery of EC
1	Gagan Brick field	Umariya Khanpur Persendi Sachendi, Sitapur	19.12.2023	19,37,500	05.02.2024
2	Fhool Brick field	Lashan Nagar, Laharpur, Sitapur	19.12.2023	19,37,500	05.02.2024
3	Sona Brick Field	Amitia, Rajepur, Laharpur, Sitapur	19.12.2023	19,18,750	05.02.2024
4	Super Brick Field old name shiv brick field	Murtaza Nagar, Mahmudabad, Sitapur	19.12.2023	13,81,250	05.02.2024
5	Balaji Brick Field	Kultajpur Keshrignaj, Hargaon Road, Sitapur	19.12.2023	13,62,500	05.02.2024
6	MS SHREE HANUMANT BRICK FIELD	Afsaria Husainpur, Mahmoodabad, Sitapur	19.12.2023	13,81,250	05.02.2024
7	MaaVaishno Brick Field	Madan Behad, Mahmudabad, Sitapur	19.12.2023	13,81,250	05.02.2024
8	Kishan Brick Field	Navinagar, Laharpur, Sitapur	19.12.2023	15,56,250	05.02.2024
9	Gagan Brick Field	Ramupur, Kultajpur, Laharpur, Sitapur	19.12.2023	13,62,500	05.02.2024
10	Gold Brick Field (New Name N G Brick Field	Gauriya, Meeranagar, Mahmudabad,	19.12.2023	13,81,250	05.02.2024



		Sitapur			
11	Chaman Brick Field	Kedarpur, Mahmudabad, Sitapur	19.12.2023	13,81,250	05.02.2024
12	New Gold Brick Field	Vakarnagar, Meera Nagar, Mahmudabad, Sitapur	19.12.2023	13,81,250	05.02.2024
13	Hazi Nawabalientudhyog	Kultajpur Keshrignaj, Hargaon Road, Sitapur	19.12.2023	13,93,750	05.02.2024
14	Ansari Brick Field (EntMarka baba)	Paintepur, Mahmudabad, Sitapur	19.12.2023	13,81,250	05.02.2024
15	I S Beg Brick Field	Prahladpur, Laharpur, Sitapur	19.12.2023	13,50,000	05.02.2024
16	Gazi Brick Field (Entmarka KBF)	Kala Bahadurpur, Laharpur, Sitapur	19.12.2023	13,37,500	05.02.2024
17	Prasad Brick Filed	Beharwan Majra Amitya, Laharpur, Sitapur	19.12.2023	12,93,750	05.02.2024
18	Amar Brick Field	Taranpur, Laharpur, Sitapur	19.12.2023	13,37,500	05.02.2024
19	Jai maadurge brick field	Kala Bahadur, Near Police Chowki, Kalabahadur, Mehdipurwa, Sitapur	19.12.2023	12,93,750	05.02.2024
20	Star Brick Filed	Ganeshpur Newada, Laharpur, Sitapur	19.12.2023	12,93,750	05.02.2024
21	Awadh Brick Field	Dariyapur, Mahmudabad, Sitapur	19.12.2023	11,43,750	05.02.2024
22	India Brick Field	Deyodedhee, Laharpur, Sitapur	19.12.2023	9,81,250	05.02.2024
23	Royal Brick Field	Patti, Katesar, Laharpur, Sitapur	19.12.2023	11,25,000	05.02.2024
24	Aman Brick Field	Rayamrod, Paragna Tambour, Laharpur, Sitapur	19.12.2023	11,68,750	05.02.2024
25	Bharat Brick Field	Madhiya, Tambaour, Laharpur, Sitapur	19.12.2023	11,68,750	05.02.2024

# 1229

26	New AhamadEntBatta	Behti, Laharpur, Sitapur	19.12.2023	19,37,500	05.02.2024
27	Juber Ahmad Javed Ahmad EntBhatta( Old name-Ahmad Brick Field	Pipri, Kasraila, Lahapur, Sitapur	19.12.2023	19,37,500	05.02.2024
28	Maharaja Brick Field	Naya Goan, Behti, Sitapur	19.12.2023	19,37,500	05.02.2024
29	Shiv Narayan Brick Field	Madan Behad, Mahmudabad, Sitapur	19.12.2023	19,37,500	05.02.2024
30	Gurudeen Brick Field	Madan Behad, Mahmudabad, Sitapur	19.12.2023	19,37,500	05.02.2024
31	Chand Brick Field	Ganeshpur, Nawada Lahapur, Sitapur	27.10.2023	12,93,750	07.02.2024

Therefore, the compliance report of the UP Pollution Control Board, Lucknow is being filled for the kind perusal and consideration of this Hon'ble Tribunal.

Yours' Sincerely



(Dr. Ram Karan)

Chief Environmental Officer,  
Circle-5



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-1



संदर्भ संख्या- 106698 /सी-5/151/रि२ पि० 8520/24

दिनांक 07/02/24

To,  
The Collector,  
District-Sitapur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur.

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 27.10.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur for a defaulting period of 26.10.2021 to 21.05.2022 due to violation of Closure Order dated 25.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 27.10.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninty Three Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Chand Khan S/o Mohd. Hasin Khan, Village-Bahlolpur, Laharpur, Sitapur (Proprietor M/s Chand Brick Field, Village-Ganeshpur, Newada, Thana & Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

1231

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H 06526 /सी-5/ ईए- 117/24

दिनांक 5/2/24

To,

The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 11,68,750/- against the responsible Brick Kiln i.e. M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur for a defaulting period of 19.11.2021 to 25.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,68,750/- (Rs. Eleven Lakh Sixty Eight Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Mohd. Israel Ansari S/o Abdul Haq, Village- 104 Sirs, Tambaur Khas, Tambaur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s Bharat Brick Field, Village-Madhiya, Tambaur, Thana and Tehsil-Leharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश 1232 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- 106541/सी-5/ ईट-110/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,37,500/- against the responsible Brick Kiln i.e. M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 23.10.2021 to 25.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,37,500/- (Rs. Thirteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Janardan Singh, Village-Bhagasi, Bhagwapur, Mallapur Nagai, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Amar Brick Field Village-Taranpur, Post-Mubarakpur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



**1233**  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- 406540 / सी-5/ ई-103/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Maa Vaishno Brick Field, Village-Madan Behad (Rewan), Eint Marka (Raja), Thana and Tehsil-Mahamoodabad, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Maa Vaishno Brick Field, Village-Madan Behad (Rewan), Eint Marka (Raja), Thana and Tehsil-Mahamoodabad, Sitapur for a defaulting period of 12.10.2022 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Maa Vaishno Brick Field, Village-Madan Behad (Rewan), Eint Marka (Raja), Thana and Tehsil-Mahamoodabad, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Ram Prakash S/o Shri Suresh Chandra, Village-Murtazanagar, Tahsil-Mahmoodabad, District-Sitapur (Proprietor M/s Maa Vaishno Brick Field, Village-Madan Behad (Rewan), Eint Marka (Raja), Thana & Tehsil-Mahamoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**  
Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- 106532/सी-5/ ईए-21/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur for a defaulting period of 15.07.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Waqar Ahmed, Village-Shami Tola, Laharpur, Sitapur (Proprietor M/s Maharaja Brick Field, Village-Naya Gaon Behti (Vanvat), Block and Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H06534 / सी-5/ ईट-93/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ansari Brick Field, Village-Pointepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Ansari Brick Field, Village-Pointepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s Ansari Brick Field, Village-Pointepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Mohd. Anas Ansari S/o Mohd. Yakub Ansari, Beldari Tola, Tehsil-Mehmoodabad, P.S.-Mehmoodabad, Sitapur (Proprietor M/s Ansari Brick Field, Village-Pointepur (Ent Marka Baba), Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H06524 /सी-5/L/ ईट-14/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,18,750/- against the responsible Brick Kiln i.e. M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur for a defaulting period of 15.07.2022 to 18.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,18,750/- (Rs. Nineteen Lakh Eighteen Thousand and Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Kamlesh Verma, (Proprietor M/s Sona Brick Field, Village-Amitiya, Rajepur, Teshil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या-106598 /सी-5/ ईए-16/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur for a defaulting period of 15.07.2022 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Moh. Tabrez S/o Sri Hazi Azeez Ahamd, Village- Bahlolpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Gagan Brick Field, Village-Umariya Khanpur, Kasraila, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
Enclosure-As above.

Yours Sincerely,

SK

(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

SK

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H06516 /सी-5/L/ ईई-१४/२५

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 12.10.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in account of Environment Compensation from M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Pradeep Kumar, Village-Bakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s New Gold Brick Field, Village-Vakar Nagar, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश 1239 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



- 106514/सी-5/ईए-96/24

दिनांक ...5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur.**

we refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 889/2022 Anandendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

...1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The National Green Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the order in OA No. 889/2022. The prayer is allowed. The order dated 06.10.2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO was not issued by the said unit. The National Green Tribunal for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order dated 06.10.2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and also to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law and to detail the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 12.10.2022 has imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Haji Nawab Ali Ent Udyog Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur for a period of 12.10.2022 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Environment and Control of Pollution Act, 1981. The copy of the Letter dated 19.12.2023 is being attached for your reference. As per the office record, the amount of the environmental compensation has not deposited against the brick kiln.

The sum of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable in Environmental Compensation from M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur.

**And Address of the Owner/ Directors of the concerned industry is as follows:**

M/s S/o Shri Haji Alauddin, Village-Katra, Thana and Teshil-Laharpur, Sitapur (Proprietor M/s Haji Nawab Ali Ent Udyog, Village-Kultajpur, Navi Nagar, Kesari Ganj, Hargaon Road, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's **701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.** as mentioned above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Additional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



-H06520 / सी-5/ ई 2 -100/24

दिनांक 5/12/24

Director,  
Lucknow-Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Manendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

...1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The National Green Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order in OA No. 889/2022. The prayer is allowed. The order dated 06.10.2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order dated 06.10.2023 will be considered after receipt of the fresh report by the UPPCB.....”

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law and the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating.....”

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur for a defaulting period of 06.10.2022 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in the form of Environment Compensation from M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

M/s. Ali Ansari S/o Sri Haneef Ansari, Mohalla-Nalapaar Dakshini, Mastan Road, Near Karkaj Masjid, P.S. Fatehpur, Tehsil-Fatehpur, Barabanki (Proprietor M/s Chaman Brick Field, Village-Kedarpur, P.S.-Mahmoodabad, Tehsil-Mahmoodabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 01502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. The copy of the above is enclosed herewith.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या- H06525/सी-5/लीई-102/24

दिनांक 5/2/24

To,  
The Collector,  
District-Sitapur

**Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 273/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- ".....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
2. This Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
3. Learned Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed.  
4. IA No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit.  
5. Counsel for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
6. IA No. 638/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

".....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and clearly disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law and also the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2021 to 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable in account of Environment Compensation from M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.

**The Name and Address of the Owner/ Directors of the concerned industry is as follows:**

1. Shri Santar Pal S/o Sri Chandan, Fattepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Balaji Brick Field Village-Kultaajpur, Kesariganj, Hargaon Road Post-Rajepur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश 1242 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



H 06521 / सी-5/इए-105/24

दिनांक 5/2/24

ector,  
Sitapur

**arding collecting/recovery of Environmental Compensation imposed on M/s Shri Hanumant  
ck Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. inendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

- 1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The court has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the OA No. 889/2022. The prayer is allowed. The order of 2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order of 2023 will be considered after receipt of the fresh report by the UPPCB....."*

refer in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

- 9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and also to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 12.10.2022 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur for a period of 12.10.2022 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of Environment Protection Act, 1981. The copy of the Letter dated 19.12.2023 is being attached for your reference. As per the office record, the amount of the environmental compensation has not deposited by the brick kiln.

The amount of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in Environment Compensation from M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Kumari D/o Shri Anant Kumar, Village-Afsariya, Husainpur, Post and Tehsil-Mahamudabad, Sitapur or M/s Shri Hanumant Brick Field Village-Afsariya, Husainpur, Block-Pehla, Post and Tehsil-Mahmoodabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's 01502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Yours sincerely,

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश 1248 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



A06522/सी-5/ईए-119/24

दिनांक 5/12/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur.**

we refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Anandendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

..1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of in OA No. 889/2022. The prayer is allowed. 2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. 2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

..9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and detail the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 25.05.2022 has imposed the Environmental Compensation of Rs. 9,81,250/- against the responsible Brick Kiln i.e. M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur for a defaulting period of 25.05.2022 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 9,81,250/- (Rs. Nine Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in Environmental Compensation from M/s India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Muhammed S/o Shri Mehndi Hasan, Village-Dyodhedih, Biswan, Post and Teshil-Laharpur, Sitapur (Proprietor of India Brick Field Village-Deyodhedeeh, Biswan-Khurd, Tambaaur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

above.

Yours Sincerely,

(Sanjeev Kumar Singh)  
Member Secretary

Official Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



क्रा- H 06523 / सी-5/ ईए-94/24

दिनांक 5/2/24

Collector,  
District-Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 889/2022 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

.....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The National Green Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the order passed in OA No. 889/2022. The prayer is allowed. An order dated 06.10.2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been obtained by the said unit. The National Green Tribunal for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order dated 06.10.2023 will be considered after receipt of the fresh report by the UPPCB.....”

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

.....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and to disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.....”

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 06.10.2023 has imposed the Environmental Compensation of Rs. 15,56,250/- against the responsible Brick Kiln i.e. M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 12.10.2022 to 12.10.2023 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the order, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 15,56,250/- (Rs. Fifteen Lakh Fifty Six Thousand and Two Hundred Fifty only) is payable in the form of Environment Compensation from M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur,

**Name and Address of the Owner/ Directors of the concerned industry is as follows:**

Ballu Ram, Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Kisan Brick Field Village-Ramuwapur, P.S.-Laharpur, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. -As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश 1245 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



H06530/सी-5/इए-118/24

दिनांक 5/2/24

lector,  
-Sitapur

**garding collecting/recovery of Environmental Compensation imposed on M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. anendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

..1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Board has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the OA No. 889/2022. The prayer is allowed.

2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit.

the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.

2023 will be considered after receipt of the fresh report by the UPPCB.....”

refer in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

..9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and also to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating.....”

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.11.2022 has imposed the Environmental Compensation of Rs. 11,25,000/- against the responsible Brick Kiln i.e. M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur for a defaulting period of 19.11.2022 to 19.11.2023 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the order, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,25,000/- (Rs. Eleven Lakh Twantty Five Thousand only) is payable in account of Environmental Compensation from M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Jeetu Khan S/o Shri Vilayat Khan, 84, Bahlolpur, P.S. Laharpur, Tehsil-Laharpur, Sitapur (Proprietor M/s Royal Brick Field, Village-Patti, Katesar, Post and Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. as mentioned above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Additional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



106527/सी-5/ए/ईए-7/124

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA No. 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA No. 889/2022 will be considered after receipt of the fresh report by the UPPCB....."*

in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 21.05.2022 imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur for a defaulting period of 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. In the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in Environment Compensation from M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Mr. Gurudeen Verma S/o Shri Mahavir Prasad, Village-Rewan, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur  
M/s Gurudeen Brick Field, Village-Madan Behad, Post-Purwa Rewan, Tehsil-Mahmudabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's 1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



106529 / सी-5 / ईट-70/24

दिनांक 5/2/24

Director,  
Sitapur

**Order regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 889/2022 Jeeva Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The petitioner appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. The order has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order will be considered after receipt of the fresh report by the UPPCB....."*

in the matter of O.A. no. 889/2022 Jeeva Pandey V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law on which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 15.07.2022 imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur for a defaulting period of 15.07.2022 to 14.07.2023 in violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the order, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in Environmental Compensation from M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Shri. Sanjeev Kumar, Village-Jairampur, Post-Imliya Manpur, Tehsil-Mahmudabad, Sitapur (Proprietor M/s Shiv Narayan Brick Field, Village-Madan Behad, Tehsil-Mahmudabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's account No. 502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Yours Sincerely,

sk

(Sanjeev Kumar Singh)  
Member Secretary

Requesting Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

sk

Member Secretary

sk

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



406517 / सी-5/L/ ईट-12/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jyoti Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA No. 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA No. 889/2022 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

1. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.11.2023 has imposed the Environmental Compensation of Rs. 11,43,750/- against the responsible Brick Kiln i.e. M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur for a defaulting period of 19.11.2022 to 19.11.2023 due to violation of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the order, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 11,43,750/- (Rs. Eleven Lakh Fourty Three Thousand and Seven Hundred Fifty only) is payable for the Environment Compensation from M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Jama Khan S/o Mukhtyar Khan, Shiv Vihar Colony, Jankipuram, Sector-1, Lucknow (Proprietor M/s Awadh Brick Field, Village-Dariyapur, Thana and Tehsil-Mahmoodabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's **1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Director, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश 1249 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



प-106531 / सी-5/L/ईए-107R4

दिनांक 5/2/24

ollector,  
ct-Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur.**

ase refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. ryanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

...1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.  
The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB.  
The Counsel appearing for the UPPCE has prayed for further time to file a fresh report in this matter also in terms of  
the order in OA No. 889/2022. The prayer is allowed.  
The order of 2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO  
is maintained by the said unit.  
The order of the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.  
The order of 2023 will be considered after receipt of the fresh report by the UPPCB.....”

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble  
National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as

...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and  
to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law  
and the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found  
to be operating.....”

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated  
19.12.2023 has imposed the Environmental Compensation of Rs. 13,37,500/- against the responsible Brick Kiln i.e. M/s  
Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur for a defaulting  
from 10.10.2021 to 25.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air  
(Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for  
reference. As per the office record, the amount of the environmental compensation has not deposited by the said

sum of Rs. 13,37,500/- (Rs. Thirteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in  
Environmental Compensation from M/s Gazi Brick Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-  
Teshil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Sanjeev S/o Shri Habib, Village-Kanju Sharifpur, Makanpur, P.S.-Laharpur, Sitapur (Proprietor M/s Gazi Brick  
Field, Gata no. 61, 62, Village-Kala Bahadurpur, P.S.-Laharpur, Teshil-Laharpur, Sitapur).

He is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's  
015020100021.04, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.  
above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Information, Enclosed, and necessary action.

  
Member Secretary

उत्तर प्रदेश 1250 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



- H06533 / सी-5/ई-112/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur.**

For reference, please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 889/2022 Jai Maa Durge V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

...1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The National Green Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the order in OA No. 889/2022. The prayer is allowed. The order dated 06.10.2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO was issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order dated 06.10.2023 will be considered after receipt of the fresh report by the UPPCB....."

Further, in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and also to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law and to detail the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 26.10.2022 as imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur for a period of 26.10.2022 to 21.05.2022 due to violation of Closure Order dated 25.10.2021 under section-31A of Environment Protection Act, 1986. The copy of the Letter dated 19.12.2023 is being attached for your reference. As per the office record, the amount of the environmental compensation has not deposited by the brick kiln.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable for Environmental Compensation from M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur..

**Address of the Owner/ Directors of the concerned industry is as follows:**

Sanjeev Verma S/o Shri Raj Kishore Verma, Kalabahadur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s Jai Maa Durge Brick Field, Village-Kala Bahadurpur, Near Police Chowki, Thana and Tehsil-Leharpur, Sitapur,

is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 01502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. as above.

Yours Sincerely,

(Sanjeev Kumar Singh)  
Member Secretary

For information and necessary action, please refer to the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow.

Member Secretary

उत्तर प्रदेश 1251 नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



- H06515 / सी-5/L / ईट-109/24

दिनांक ... 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur.**

we refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Manendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

...1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of the order in OA No. 889/2022. The prayer is allowed. An application dated 10/2/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The Tribunal has directed the UPPCB to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. The order dated 10/2/2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

...9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and also to detail the steps which are taken for closure of the units operating without consent to operate and in violation of law and the action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur for a defaulting period from 10.20221 to 18.05.2022 due to violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for reference. As per the office record, the amount of the environmental compensation has not deposited by the said respondent.

The sum of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable towards the Environmental Compensation from M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur.

**Full Address of the Owner/ Directors of the concerned industry is as follows:**

Mani Narayan S/o Shri Ramprasad, Village-Amitya, Post and Teshil-Laharpur, Sitapur (Proprietor M/s Prasad Brick Field Village-Behrawa, Majra-Amitya, Post-Rajepur, Post & Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Bank Account No. '01502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. as mentioned above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



H06518 / सी-5/L/ई-108/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jyoti Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA No. 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO was issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA No. 889/2022 will be considered after receipt of the fresh report by the UPPCB....."*

Refer in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*"Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.10.2021 imposed the Environmental Compensation of Rs. 13,50,000/- against the responsible Brick Kiln i.e. M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur for a defaulting period of 23.10.2021 to 23.10.2022 in violation of Closure Order dated 22.10.2021 under section-31A of the Air (Prevention and Control) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the order, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) is payable in account of Environment Compensation from M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

M/s I. S. Beg S/o Islaam Beg, Mohalla-Lokhariyapur, Tehsil-Leharpur, District-Sitapur (Proprietor M/s I. S. Beg Brick Field, Village-Prahaladpur, Thana and Tehsil-Leharpur, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Director, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



1106519 / सी-5/L1 ईट-104/24

दिनांक 05/02/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.

It has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed.

Order 2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit.

The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.

Order 2023 will be considered after receipt of the fresh report by the UPPCB....."

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

"Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law and in contravention of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 12.10.2022 imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur for a period of 12.10.2022 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of Environment Protection and Control of Pollution Act, 1981. The copy of the Letter dated 19.12.2023 is being attached for your reference. As per the office record, the amount of the environmental compensation has not deposited against the brick kiln.

The amount of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in Environmental Compensation from M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

M/s N.G. Brick Field, Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s N.G. Brick Field (Old Name-Gold Brick Field), Village-Gauraiya, Post-Meera Nagar, Tehsil-Mahmoodabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's 502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Director, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



106537/सी-5/इए - 133/24

दिनांक 5/2/24

or,  
apur

**ding collecting/recovery of Environmental Compensation imposed on M/s Phool Brick Field  
e-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur.**

After the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 889/2022 Jeetu Yadav V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.*

*It has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The petitioner appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of Order No. 889/2022. The prayer is allowed.*

*It has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO has been issued by the said unit.*

*UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.*

*It will be considered after receipt of the fresh report by the UPPCB....."*

In the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and steps which are taken for closure of the units operating without consent to operate and in violation of law and to levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 05.05.2022 imposed the Environmental Compensation of Rs. 19,62,500/- against the responsible Brick Kiln i.e. M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur for a defaulting period of 5.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. In the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 19,62,500/- (Rs. Nineteen Lakh Sixty Two Thousand and Five Hundred only) is payable in Environmental Compensation from M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Jeetu Khan S/o Shri Ali Hussain, House no. 87, Thatheri Tola, Thana and Tehsil-Laharpur, Sitapur  
M/s Phool Brick Field Village-Lachhan Nagar, Thana-Laharpur, Tehsil-Laharpur, Sitapur).

Whereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's  
02010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



HO6536 / सी-5 / ईए-114/24

दिनांक ...5/12/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*'The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.*

*It has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed.*

*2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit.*

*The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.*

*2023 will be considered after receipt of the fresh report by the UPPCB....."*

in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 26.10.2022 imposed the Environmental Compensation of Rs. 12,93,750/- against the responsible Brick Kiln i.e. M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Laharpur, Sitapur for a defaulting period of 26.10.2022 to 25.10.2021 due to violation of Closure Order dated 25.10.2021 under section-31A of the Air (Prevention and Control) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the said order, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 12,93,750/- (Rs. Twelve Lakh Ninety Three Thousand and Seven Hundred Fifty only) is payable as Environmental Compensation from M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Mohd. Rehman Ansari S/o Mohd. Shafi Ansari, Village- Jairampur, Post-Imliya Manpur, Mohalla-Tadtale, P.S.- Sitapur District-Sitapur (Proprietor M/s Star Brick Field, Village-Ganeshpuri, Nevada, Thana and Tehsil-Leharpur, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For the Director,  
Additional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



H06535 / सी-5 / ईए-106/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA No. 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA No. 889/2022 will be considered after receipt of the fresh report by the UPPCB....."

Refer in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

1. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law. The amount of environmental compensation which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 18.05.2022 imposed the Environmental Compensation of Rs. 13,62,500/- against the responsible Brick Kiln i.e. M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur for a defaulting period of 18.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your reference. Under the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The amount of Rs. 13,62,500/- (Rs. Thirteen Lakh Sixty Two Thousand and Five Hundred only) is payable as Environmental Compensation from M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Shukla, Village-Behrwan, Majra-Amitya, Post-Rajepur, Tehsil-Laharpur, Sitapur (Proprietor M/s Gagan Brick Field, Village-Ramuwapur, Kultajpur, Post and Tehsil-Laharpur, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's A/c No. 1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Yours Sincerely,

(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



1257  
106543/सी-5/ ई-82/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*'The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. It has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA 889/2022 will be considered after receipt of the fresh report by the UPPCB.....'*

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*'Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating.....'*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 15.07.2022 imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s Juber Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur for a period of 15.07.2022 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of Environment Protection Act, 1981. The copy of the Letter dated 19.12.2023 is being attached for your reference. As per the office record, the amount of the environmental compensation has not deposited against the brick kiln.

The amount of Rs. 19,37,500/- (Rs. Nineteen Lakh Thirty Seven Thousand and Five Hundred only) is payable in Environment Compensation from M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Ahmad S/o Shri Basheer Ahmad, Village-Pipri, Gram Panchayat-Kanja Sharifpur, Laharpur, Sitapur  
M/s Juber Ahmad Javed Ahmad Ent Bhata (Ahmad Brick Field), Village-Pipri, Kasraila, Teshil-Laharpur,

It is hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's 1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



ब्या- 1106542/सी-5/ ईट-116/24

दिनांक 5/12/24

Collector,  
District-Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur.**

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. 2 Gyanendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

'.....1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. The Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of order passed in OA No. 889/2022. The prayer is allowed. Order No. 292/2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO was obtained by the said unit. The Tribunal for the UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. Order No. 638/2023 will be considered after receipt of the fresh report by the UPPCB.....'

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

'.....9. Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and disclose the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found to be illegally operating.....'

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of Rs. 11,68,750/- against the responsible Brick Kiln i.e. M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur for a defaulting period of 19.11.2021 to 25.05.2022 due to non-compliance of Closure Order dated 18.11.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1986. A copy of the Letter dated 19.12.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the said brick kiln.

The sum of Rs. 11,68,750/- (Rs. Eleven Lakh Sixty Eight Thousand and Seven Hundred Fifty only) is payable in the form of Environment Compensation from M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur.

**Name and Address of the Owner/ Directors of the concerned industry is as follows:**

Raees Ahmad S/o Shri Ali Hussain, Village-Dewadidih, Post and Teshil-Laharpur, Sitapur (Proprietor M/s Aman Brick Field Village-Raimarod, Tehsil-Laharpur, Sitapur).

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



406539 / सी-5 / ईट-81/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur.**

refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. nendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh.

It has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed.

Order 2023 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit.

The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required.

Order 2023 will be considered after receipt of the fresh report by the UPPCB.....”

Further in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

“Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating.....”

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 imposed the Environmental Compensation of Rs. 19,37,500/- against the responsible Brick Kiln i.e. M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur for a defaulting period from 21.05.2021 to 21.05.2022 due to violation of Closure Order dated 14.07.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your information. As per the office record, the amount of the environmental compensation has not deposited by the said unit.

The amount of Rs. 19,37,500/- (Rs. Ninety Lakh Thirty Seven Thousand and Five Hundred only) is payable in Environment Compensation from M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

M/s New Ahmad Ent Bhatta S/o Shri Bahseer Ahmad, Bagwani Tola, Laharpur, Sitapur (Proprietor M/s New Ahmad Ent Bhatta, Gata no. 113, Naya Gaon, Behti, Nera Kesariganj, Tehsil-Laharpur, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's 1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow. Yours faithfully,

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

For Director, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

  
Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



H06538/सी-5/लीट-91/24

दिनांक 5/2/24

Director,  
Sitapur

**Regarding collecting/recovery of Environmental Compensation imposed on M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur.**

Refer the Hon'ble National Green Tribunal, New Delhi order dated 06.10.2023, in the matter of O.A. no. Jendra Pandey V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

*1. The matter relates to illegally operating brick kilns in District Sitapur, Uttar Pradesh. The Tribunal has passed a detailed order in connected OA 889/2022 today after considering the report filed by the UPPCB. Counsel appearing for the UPPCB has prayed for further time to file a fresh report in this matter also in terms of OA No. 889/2022. The prayer is allowed. OA No. 889/2022 has been filed by Respondent No. 8 seeking permission to operate the brick kiln on the ground that the CTO issued by the said unit. The UPPCB is directed to obtain instruction on the plea taken in the IA and file the reply to the IA, if required. OA No. 889/2022 will be considered after receipt of the fresh report by the UPPCB....."*

Refer in the matter of O.A. no. 889/2022 Jeetu Yadav V/s U.P. Pollution Control Board & Others the Hon'ble National Green Tribunal, New Delhi has passed order dated 06.10.2023. The relevant excerpt of the aforesaid order is as follows-

*"Hence, we direct the UPPCB to take action in accordance with law, to submit a fresh action taken report and the steps which are taken for closure of the units operating without consent to operate and in violation of law. The action which is taken for levy and recovery of environmental compensation from the brick kilns which were found operating....."*

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 19.12.2023 has imposed the Environmental Compensation of Rs. 13,81,250/- against the responsible Brick Kiln i.e. M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur for a defaulting period from 20.05.2021 to 21.05.2022 due to violation of Closure Order dated 11.10.2021 under section-31A of the Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 19.12.2023 is being attached herewith for your information. As per the office record, the amount of the environmental compensation has not deposited by the said unit.

The amount of Rs. 13,81,250/- (Rs. Thirteen Lakh Eighty One Thousand and Two Hundred Fifty only) is payable in Environmental Compensation from M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur.

**Address of the Owner/ Directors of the concerned industry is as follows:**

Ahmad, Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur (Proprietor M/s Super Brick Field (Old Name-Shiv Brick Field), Village-Murtaza Nagar, Tehsil-Mahmoodabad, Sitapur).

It is hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's** A/c No. **1502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Yours Sincerely,

Yours Sincerely,

(Sanjeev Kumar Singh)  
Member Secretary

Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

Member Secretary